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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ O.M.P.(EFA)(COMM.) 1/2020, EX.APPL(OS) Nos.1211/2020,
1181/2021, 2820, 3224, 3589, EX. APPL. (OS) 903/2023, 3655 &
3704/2022

SIMPLOT INDIA LLC & ANR. Decree Holders
Through: Ms. Madhu Sweta and Ms. Shivanghi
Khanna, Advocates.

Versus

HIMALAYA FOOD INTERNATIONAL
LIMITED Judgement Debtor
Through: Mr. Ashish Dholakia, Sr. Advocate
with Mr. Mohit Rohatgi, Mr.
Rajendra Dangwal, Ms. Samridhi
Sukla and Ms. Nutun Keswani,
Advocates.
Mr. Amrendra Kumar Singh,
Advocate for Consortium Banks.

CORAM:
HON'BLE MR. JUSTICE MANOJ KUMAR OHRI

% **ORDER**
06.10.2023

EX.APPL.(OS) 1282/2023

1. Issue notice.
2. Ms. Madhu Sweta, learned counsel for the decree holders accepts notice and seeks time to file a reply.

**O.M.P.(EFA)(COMM.) 1/2020, EX.APPL(OS) Nos.1211/2020,
1181/2021, 2820, 3224, 3589, 3655 & 3704/2022**

1. Renotify on 02.02.2024.



2. In the meantime, parties shall file a tabular chart on the pending applications as well as their status.

OCTOBER 6, 2023/ga

MANOJ KUMAR OHRI, J